

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.228 – IA/194(AHM)2021
ITEM No.229 – IA 522 of 2020
ITEM No.230 – IA/217(AHM)2021
ITEM No.231 – IA/326(AHM)2021 in IA/217 of 2021
in
CP(IB) 272 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Clematis Trading Co Pvt Ltd & Ors
V/s
ACTIF Corporation Ltd

.....Applicant

.....Respondent

Order delivered on: 01/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant/RP : Mr.Jinal Shah, Adv. for Mr/ Nandish Chudgar Adv. in
IA/194(AHM)2021
For Bank of India : Mr. Ashish Rana, Adv. a.w Rishi Badraj , Adv.
For the RP : None in IA 326 of 2021
For Intervener : Mr. Lokesh Malik Adv., Mr. Prateek Gupta Adv.
For the Respondent : Mr. Rajiv Chawla Adv. for Mr. Arjun Sheth Adv. in IA
522/20 for RP
RP in Person : Mr. Vindokumar Ambavat
For Secured FC : Ms. Disha Moha, Adv.
For Bank of India : Mr. Anurag Singh, Adv. in IA 522 of 2020

ORDER

IA/194(AHM)2021

List for further consideration on 14.06.2024.

IA 522 of 2020

Ld. Counsel for Bank of India seeks further time to file reply to the additional affidavit filed by respondent. The same is allowed without any further delay to be filed within 15 days. Respondent is directed to serve copy of affidavit to the applicant immediately.

List for further consideration on 14.06.2024.

IA/217(AHM)2021 & IA/326(AHM)2021 in IA/217 of 2021

List for further consideration on 14.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)